

(b) The loss of production due to failure of pots upto 31st October 1998 was 50539 Tonnes of Aluminium and the estimated post tax profit foregone was Rs. 95.40 crores.

(c) and (d) Government constituted an Enquiry Committee to inquire into the pot failure in NALCO's smelter plant at Angul. On the basis of the report of the Enquiry Committee, erring officials have been identified and action has been initiated against them as per procedure.

Pak Hand In Hijacking Defence Website

1996. SHRI ANNASHEB M.K. PATIL :
SHRI RAMKRISHNA BABA PATIL :
SHRI GURUDAS KAMAT :

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government are aware that ISI activities have hijacked our Defence's Website and tried to propagate their activities;

(b) if so, the steps taken to prevent ISI activists from entering our Computer software; and

(c) the steps proposed to be taken to prevent recurrence of such incidents?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNADES) : (a) There are no confirmed reports about ISI activists having attempted to hi-jack the site. However, their involvement in the incident cannot be ruled out.

(b) and (c) With a view to ensure that such anomalies do not recur the INTERNIC has been advised not to change the parameters without verifying the bonafides. In addition a security lock has been installed on the site as a special measure. The site has been fully restored and is functioning.

[Translation]

Hijacking of Aircrafts

1997. SHRI RAMSHAKAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the details of the cases of Hijacking of aircrafts reported to the Government from 1994 to 1997; and

(b) the action taken by the Government against the guilty?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) There was only one incident of hijacking of aircraft during the period from 1994 to 1997. Indian Airlines flight IC-995 from Chennai, enroute to Calicut-Muscat, was hijacked on 13.1.94 by a passenger Shri M. Anantha Kumar after the flight took off at 1530 hours with 65

persons comprising 56 passengers and 9 cabin/cockpit crew. The aircraft landed at Bangalore airport.

(b) A case was registered against Shri M. Anantha Kumar under Sections 281/448/506 IPC and Sections 3 and of the Anti-Hijacking Act, 1982. At present, the matter is sub-judice.

[English]

Request of Pawan Hans Helicopters Ltd. for Waiving

1998. SHRI R.S. GAVAI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have received request for waiving of loan and interest of Rs. 200 crore from Pawan Hans Helicopter Ltd.;

(b) if so, the details thereof; and

(c) the Government's reaction thereto?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) and (b) Pawan Hans Helicopters Limited (PHHL) has approached the Government for writing off Government dues claimed by Ministry of Finance in respect of Westland helicopters viz. Principal amount of Rs. 130.91 crores and accumulated liability towards interest and other charges, i.e. Rs. 265.23 crores upto 31.03.1998.

(c) The matter is under consideration of the Government.

Use of Basements

1999. SHRI JAYARAMA I.M. SHETTY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Bhure Lal Committee has submitted its report;

(b) if so, the details of recommendations made therein;

(c) the details of high rise buildings in the Capital using basements for commercial purpose; and

(d) the action taken by the Government in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) and (b) On the directions of the Supreme Court, the Ministry of Environment and Forests through a notification constituted an Authority, namely, Environmental (Prevention and Pollution Control) Authority for the National Capital Region under the Chairmanship of Shri Bhure Lal. No report on the use of basements has been submitted by this Authority.

(c) and (d) Action against misuses of basements is taken by the local authorities under the provisions of the Master Plan and the relevant Acts.

Demurrage Charges for Cargo

2000. SHRI DINSHAW PATEL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have recently revised the demurrage charges for Cargo;

(b) if so, the details thereof;

(c) the steps being taken to make it more competitive;

(d) whether identification of Cargo takes long hours; and

(e) if so, the steps proposed to be taken by the Government to reduce the delays in the Cargo identification?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) and (b) The rates of demurrage charges were revised and notified by the Airports Authority of India (AAI) w.e.f. 1.6.98. details of which are given in the enclosed Statement. However, keeping in view the representations received from the Export-Import Trade, the free time for clearance of import cargo has, from 1.11.1998, been

2. Demurrage Charges :

Type of cargo	Period	Rate
General Cargo	Upto 7 days including free period	Rs.1 per kg per day
	Between 8 and 30 days	Rs. 2 per kg per day
	Beyond 30 days	Rs. 3 per kg per day
Special Cargo	Upto 7 days including free period.	Rs. 2 per kg per day
	Between 8 and 30 days	Rs. 4 per kg per day
	Beyond 30 days	Rs. 6 per kg per day
Valuable Cargo	Upto 7 days including free period	Rs. 4 per kg per day
	Between 8 and 30 days	Rs. 8 per kg per day
	Beyond 30 days	Rs. 12 per kg per day

NOTES:

- Free period with no demurrage in respect of General Cargo shall be 03 calendar days or 02 working days. Free period in case of accompanied baggage shall be 05 calendar days.
- Consignments of human remains, coffin including baggage of deceased and Human eyes will be exempted from the purview of "TSP and demurrage charges".

increased to 5 working days, including the date of arrival of the flight. The next two days demurrage will be charged at the normal rate i.e. at Rs. 1/- per kg. per day on non-cumulative basis; but after the seven days period (including the date of landing) demurrage will accrue for the entire period from the date of arrival of the flight at the rate already notified earlier and currently in force.

(c) 'In principle' approval has been given to set up a parallel Cargo Complex at Delhi Airport as a joint venture to introduce competition. Both the AAI Cargo Complex and the new joint venture Cargo Complex will work side by side offering their services to exporters/importers.

(d) No, Sir.

(e) Does not arise.

Statement

IMPORT

1. Terminal, Storage and Processing Charges :

Type of Cargo	Rate
General Cargo	Rs. 3.50 per kg (minimum Rs. 100/-)
Special Cargo	Rs. 7.0 per kg (minimum Rs. 200/-)

3. No separate Forklift charges will be levied.

4. Charges will be levied on the gross weight or the actual weight of the consignment whichever is higher.

5. Special cargo consists of cold storage, perishable, live animals and hazardous goods.

6. Valuable cargo consists of cold, bullion, currency notes, securities, shares, share coupons, traveller cheques, diamonds (including diamonds for industrial